(c) The Indian Embassy has made enquiries from the Governnecessary ment of Nepal about the compensation being allowed to the Indian pessengers and the crew member. A reply is still awaited.

CONFISCATION OF THE COPIES OF A HINDI NEWSP \PER

- 599. SHRI K. P. SUBRAMANIA MENON: Will the dinister of HOME AFFAIRS be pleased to state:
- (a) whether the opies of a Hindi newspaper in Delhi vere confiscated by Government recently on account of publishing an easay entitled "Ramayan ki Vilayati Alochana" ty the famous Bengali author Bankim Candra Chattopaauthor dhyaya; and
 - (b) if so, the reason for the same?

THE MINISTER DF STATE IN THE MINISTRY OF HOME **AFFAIRS** (SHRI VIDYA CHARAN SHUKLA): (a) and (b) By an order under section 99-A of the Code of Criminal Procedure dated 9th June, 1969 the Delhi Administration had declared forefeited to the Government every copy of the Hindi daily "Hindustan" of and March, 1969 which contained an article "Ramayan Ki Ek Vilayati Alocha a" by Shri Bankim Chandra Chatterji as it was felt that the article contained matter which was deliberately and maliciously intended to outrage the religic is feelings of Hindus by insulting their religious beliefs. Upon reconsideration of the matter the said order has been resc nded by the Administration on 19th July,

600. [Transferred to the 7th August, 1969].

†CENTRAL INDI STRIAL SECURITY FURCE

- 48. SARDAR HARCHARAN SINGH DUGAL: Will the 'Minister of HOME AFFAIRS' be pleased to state:
- (a) the progress that has been made in setting up the Centra Industrial Security Force to look after the major projects in the Public Sector in he country;
 - (b) if so, the details thereof; and
- (c) the names of projects where the Force will be deployed under the scheme?

MINISTER OF STATE IN MINISTRY OF HOME AF-THE THE **FAIRS** (SHRI VIDYA CHARAN SHUKLA): (a) and (b) Necessary steps for raising training and deploying the Force have been and are being taken in consultation with the authorities concerned.

to Questions

(c) To the extent required, units of the Force will be posted in the industrial undertakings owned by the Central Govern-ment; they will also be deputed to industrial undertakings in public sector, on requests received in this behalf from the Managing Directors concerned.

†AMENDMENT OF COMMISSION OF ENQUIRY Аст

- 68. SHRI **MULKA GOVINDA** REDDY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government have under consideration a proposal to amend the Commission of Enquiry Act shortly; and
 - (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME **AFFAIRS** (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Madam.

(b) Certain difficulties experienced in the working of the Commissions of Inquiry 1952, were referred to the Law Commission for suggesting suitable amend-The Law Commission after a examination of the Act comprehensive made recommendations in their Twentyfourth Report for the revision of the Act several respects. It is intended to undertake legislation on the lines generally suggested by the Law Commission with some modifications.

- 117. श्री राजनारायण: क्या शिक्षा तथा यवा-सेवा मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह सच है कि व्यामलाल कालेज, शाहदरा. दिल्लो को इमारत के निर्माण हिमाब-किनाब में गम्भीर घोटाले की शिकायतें मिलने पर उक्त हिमाब-किताब को विशेष गयी थी: और लेखाप रीक्षा करायो

†Transferred from the 21st July, 1969. Transferred from the 22nd July, 1969.